

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 224
IA (IBC) Plan No. 04/JPR/2024
CP No. (IB)- 114/7/JPR/2019
Under Section 7 of IBC, 2016

In the matter of:

Union Bank of India (Erstwhile Corporation Bank)
.... **Financial Creditor/Applicant**

Versus

Goenka Diamond and Jewels Ltd. ...**Corporate Debtor/Respondent**

Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER

Present Through Video Conferencing: -

For the RP : Akarsh Mathur, Adv.
Sourabh Malpani, RP
For the Bank : Disha Parekh, Adv.

ORDER

IA (IBC) Plan No. 04/JPR/2024

Heard Mr. Akarsh Mathur, Adv. appearing on behalf of the RP. Mr. Saurabh Malpani, RP present in person. Ms. Disha Parekh, Adv. appearing on behalf of Union Bank of India (Erstwhile Corporation Bank) descending Financial Creditor submits that an application has been moved by Union Bank of India. Copy of the same has been furnished to the RP. However, physical copy of the same is not before us today. Ms. Disha Parekh, Adv. is directed to file physical copy of the same within 3 days before this Adjudicating Authority. In furtherance of submissions made by learned counsel for the Applicant, it is directed that

Sd-

Sd-

Financials of the Corporate Debtor 5 years prior to the initiation of CIRP and synopsis of the pending litigation before High Court be furnished within 1 week. Reply, if any, may be filed within 2 weeks with an advance copy to the opposite counsel. List the matter on 17.05.2024.



Sdr

(Rajeev Mehrotra)
Technical Member



Sdr

(Deependra Joshi)
Judicial Member

April 30, 2024